

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,
Judicial Magistrate, Vadipatti

Dated this the 08th day of June 2020

Cr.No.538/2020

Cr.M.P.No.1332/2020

Ramkumar @ Mali (Aged 25/2020)
S/o.Ilayaraja

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Petitioner/Accused

/Vs/

State through the Inspector of Police,
Kadupatti PS.Cr.No.538/2020
U/s.294(b),324,506(2) IPC

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Respondent/Complainant

Accused Remanded on 25.05.2020

This Counsel for the accused filed bail petition U/s.437 Cr.P.C to the E-mail ID of the Court on 04.06.2020 due to outbreak of COVID – 19 Lock down and the notice also given to the APP through E-Mail. The APP also appearing for the state filed reply to the E-Mail ID after getting instructions from the Investigation Officer and after hearing both sides via video conferencing this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued that the accused has been in the Judicial Custody for past 14 days and accused is innocent and the case is falsely implicated. Hence prayed for bail. The prosecution in their reply stated that injured was discharged from the hospital, the case is in preliminary stage of investigation ,and also two previous cases pending for the accused.and if he released on bail, he will tamper with the evidence and witnesses also will be absconded. Thus, it will tamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 25.05.2020. By considering the nature of this case,and the present situation of covid 19 this court is inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1. The accused shall execute a Own bond for a sum of Rs.10,000/- for the present. Futher with in 2 weeks from the lifting of Lock-down the accused shall appear before this Court and shall excute a bond for sum of Rs.10,000/- with two sureties for likesum amount.
2. After that the accused should appear and sign before the respondent police station, Kadupatti PS daily twice at 10.30 AM and 5.30 PM until further orders.

Dictated to the Typist typed by him in computer, corrected and Pronounced via e-mail on this 08th day of June 2020.

-sd-T. Sindhumathi
Judicial Magistrate,
Vadipatti.

